

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 110

CP(IB) No. 24/Chd/Pb/2022

IN THE MATTER OF:

Apm Industries Ltd.

...Petitioner/ Operational Creditor

Vs.

Webson Industries Private Limited

...Respondent/ Corporate Debtor

Under Section: 9, IBC 2016

Order delivered on 24.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. A.P.S. Madaan, Advocate

For the Respondent : Mr. Pulkit Goyal, Advocate

ORDER

A date is requested by learned counsel for the respondent for filing short written submissions. Let the same be filed within one week with a copy in advance to the counsel opposite. It would be the last opportunity. List the matter for arguments on 20.05.2024.

-sd-
(L. N. GUPTA)
MEMBER (T)

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM